

1 HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE

M.Cr.C. No.22109 of 2020

Rahul Vs. State of M.P.

Indore: Dated:- 16/09/2020:-

Heard through Video Conferencing.

Shri Nilesh Kumar Pushkar, learned counsel for the petitioner.

Shri Rakesh Bhadoria, learned Panel Lawyer for the respondent/State.

ORDER

Crime No.	Under Section	Police Station
81/2015	392, 395 & 201 of IPC	Tejaji Nagar, Indore

As declared by learned counsel for the petitioner, this is the 5th bail application under Section 439 of Cr.P.C. for grant of bail.

2. After arguing the matter for sometime, learned counsel for the petitioner prays for withdrawal of the application with liberty to file fresh application for temporary bail on account of illness of the petitioner.

3. Prayer is granted.

4. Petition is **dismissed** as withdrawn with the aforesaid liberty.

**(Virender Singh)
Judge**